

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Comp. App. (AT) (Insolvency) No. 539 of 2020

IN THE MATTER OF:

S.V. Sunil Kumar Chowdary

... Appellant

Versus

Corporation Bank, Hyderabad

...Respondent

Present:

For Appellant : **Mr. Samar Bansal and Mr. Sushant Mahajan,
Advocates**

For Respondent : **Ms. Ekta Chaudhury, Advocate
Mr. JVL Bharati, IRP**

ORDER
(Through Virtual Mode)

04.09.2020 Mr. Samar Bansal, Advocate for the Appellant submits that he has been able to gather information through email and other sources. He intends to and is permitted to file such information by filing an additional affidavit. Learned counsel for the Respondent shall also be at liberty to file additional affidavit disclosing information gathered on the aspect of jurisdiction, constitution and functioning of Amravati Bench. This may be done within ten days.

List the appeal 'for consideration' on **23rd September, 2020.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[V.P. Singh]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

/ns/gc/